

According to the information available with the Central Government the number of incidents of communal violence during 1970 in each State is given in the attached statement. These incidents may or may not amount to 'riots' as defined in the Indian Penal Code.

(b) The effort involved in collecting information about the names of the persons who were punished in connection with the communal riots and the details of the punishment awarded to each of them would be enormous. Information in regard to the number of cases arising out of communal incidents ending in conviction, acquittal or discharge will be laid on the table of the House in due course.

#### STATEMENT

##### Communal Incidents-1970

State	Incidents
Andhra Pradesh	18
Assam	34
Bihar	79
Gujarat	19
Haryana	—
Kerala	5
Madhya Pradesh	44
Maharashtra	164
Tamil Nadu	7
Mysore	8
Orissa	7
Punjab	1
Rajasthan	13
J. P.	48
West Bengal	60
Delhi	8
Manipur	1
NEFA	—
J & K	4
Tripura	1

Information in respect of the remaining States and Union Territories is nil.

Denial of Permission to an M. P. and Advocate to See Shri Baddruduja, Ex-M. P. Now Under Detention

7605. SHRI SAROJ MUKHERJEE ;

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Shri Sasankar Sekhar Sanyal, M. P. and Advocate, who went for legal consultations with Shri Baddruduja, M. P. (who had been arrested under the Maintenance of Internal Security Act), had been denied permission to see Shri Baddruduja ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). The Government of West Bengal have reported that at the time when Shri Sasankar Sekher Sanyal, M. P., went to the Presidency Jail to have an interview with Shri Syed Badrudduja, in the first week of June, 1971, Rules regulating interviews with detainees had not been formulated by the State Government and, therefore, the Superintendent of the Presidency Jail could not allow the interview. The request for the interview was made verbally and not in writing as required under the Jail Code. If the request had been made in writing the State Government would have been in a position to consider it. Shri Badrudduja was subsequently allowed to have consultations with his legal advisers on three occasions.

#### Allegation of Alleged Collusion between Police Officers and Gun Snatchers in Birbhum District (West Bengal)

7606. SHRI TRIDIB CHAUDHURI :  
SHRI JAGADISH BHATTACHARYYA :  
SHRI SAROJ MUKHERJEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to an open allegation of collusion and previous understanding between the Police officials in charge of the Police Stations in the District of Birbhum, West Bengal and the gun snatchers in the District made in news columns of the 'Jugantar Daily' of Calcutta in its issues of the 11th and 12th July, 1971 and similar allegations in other Daily papers ; and

(b) whether this aspect of the gun-snatching problem in the District has been attended to by the authorities since the administration of the State has been taken over by the President ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Government have seen the news reports referred to in the question

(b) Facts are being ascertained from the State Government.

**इंदौर और उज्जैन में मिलों का बन्द होना**

7607. श्री फूल चन्द वर्मा : क्या बिदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इन्दौर की मालवा मिल और कल्याण मिल तथा उज्जैन की हीरा मिल वित्तीय संकट के कारण बंद होने की स्थिति में है ;

(ख) क्या इन मिलों के प्रबंधकों ने सरकार से वित्तीय सहायता मांगी है ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

बिदेश व्यापार मन्त्रालय में उप-मन्त्री (श्री ए० सी० जाज) : (क) सरकार को कोई जानकारी नहीं है ।

(ख) और (ग). उद्योग (विकास तथा विनियमन) अधिनियम के अन्तर्गत, हीरा मिल्स लि० उज्जैन के उपक्रम का प्रबंध सरकार द्वारा पहले से ही किया जा रहा है। जहाँ तक इंदौर मालवा यूनाइटेड मिल्स लि० इंदौर तथा कल्याण मल मिल्स लि० इंदौर का सम्बन्ध है क्रमशः 35 लाख रुपये तथा 10 लाख रुपये की राशि तक के ऋणों के सम्बन्ध में, जो उनके द्वारा बैंकों से प्राप्त किये जाने हैं गारंटी देने के लिए प्रबंधक मध्य प्रदेश सरकार से मिले हैं। राज्य सरकार गारंटी देने के लिए रजामद थी परन्तु प्रबंधक ऋणों की व्यवस्था नहीं कर सके ।

**सहकारित के अन्तर्गत उज्जैन में लेबर कौन्सिलिंग काउन्सिल टैक्सटाइल इंडस्ट्री लिमिटेड की स्थापना**

7608. श्री हुकम चन्द कश्यप : क्या

बिदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के उज्जैन जिले में सहकारी आधार पर 'लेबर कौन्सिलिंग काउन्सिल टैक्सटाइल इंडस्ट्री लिमिटेड' स्थापित करने का प्रस्ताव बहुत दिनों से सरकार के विचाराधीन था ; और

(ख) अब तक क्या उद्योग स्थापित न किए जाने के क्या कारण हैं तथा इस सम्बन्ध में सरकार को क्या कार्यवाही करने का विचार है ?

बिदेश व्यापार मन्त्रालय में उप-मन्त्री (श्री ए० सी० जाज) : (क) और (ख) उज्जैन में सहकारी आधार पर एक सूती कताई मिल की स्थापना हेतु लाइसेंस के लिए वर्ष 1965 में नैसर्स श्रमिक सहकारी सूत कारखाना मर्यादित, उज्जैन से एक आवेदन पत्र प्राप्त हुआ था। इसे धन की अप्राप्त्यता के कारण मार्च, 1966 में अस्वीकार कर दिया गया था।

**Use of steel for manufacturing automobile radiators**

7609. SHRI K. MALLANNA :  
SHRI MALLIKARJUN .  
SHRI PILOO MODI :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Central Electrochemical Research Institute has developed a technique for the use of steel in the manufacture of automobile radiators in the country ;

(b) if so, the details of the research made and the amount of foreign exchange thus saved ; and

(c) the estimated cost of radiator and the time by which the same will be pushed in the market for sale ?

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a) The Central Electrochemical Research Institute (CECRI) Karaikudi has developed an inhibitor which prevents corrosion of various types of metallic components with which water comes into contact in a radiator.